

OFFICE OF DISTRICT AND SESSIONS JUDGE MEWAT

ORDER:

Keeping in view the directions made by Hon'ble High Court vide Letter No.618/Spl.Genl./XVII.3(6-G) dated 23.05.2020 and Order No. 24/RG/Spl./Misc./Dated 10.06.2020, it is ordered that all categories of cases (including non-urgent matters) shall be accepted for filing w.e.f. 11.06.2020. The cases filed shall be put up for assignment before the undersigned and before learned Civil Judge (Sr. Division) as the case may be, irrespective of the duty roster. However, the filling of criminal cases at the Magistrate Level shall be Police Station wise, and not as per the duty roster prepared. The filing shall be taken on first come first serve basis. In case, the number of cases filed in a particular category exceed a particular number, on a particular day, which shall be decided each day, the filing shall be closed for that day, for that particular category or for all regular matters as the case may be. The regular matters (non-urgent matters) shall be put up for assignment on the next day of filing. No case shall be accepted at the filing counter after 1.00 P.M. All precautionary measures as ordered earlier and all guidelines issued by Ministry of Health & Family Welfare Haryana shall be followed. However, the Judicial Officers shall continue to attend to the matters as per the duty roster made vide order No. 1393/O.2 dated 05.06.2020.

All concerned to note and comply.

Sd/-
District and Sessions Judge,
Mewat/11.06.2020

Endorsement No. 1417/O.2 Dated : 11/06/2020

Copy forwarded for information and necessary action to:

1. The Registrar General, Hon'ble High Court of Punjab and Haryana, Chandigarh.
2. All the Judicial Officers posted in Mewat Sessions Division.
3. The Superintendent of Police, Nuh.
4. The District Attorney, Nuh.
5. The Presidents, Bar Association, Nuh and Ferozepur-Jhirka.
6. The Superintendent, District Jail, Bhondsi (Gurugram).

[Signature]
District and Sessions Judge
Mewat/11.06.2020 *[Signature]*